

No. 33/01/2023-CS-I
Government of India
Ministry of Environment, Forest and Climate Change
CS-I (Mountain) Division

Agni-512, Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi- 110003.

Dated, 10th July 2024

To
The Registrar General,
Principle Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, new Delhi-10001

Sub: Status Report in pursuance of Order dated 09.03.2022 in OA 178/2022 titled as In re: News item published in The Hindu dated 27.02.2022 titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic", passed by the Hon'ble National Green Tribunal, Principle Bench, New Delhi-reg.

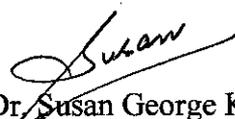
Sir,

This is in pursuance of the order dated 09.03.2022 passed by the Hon'ble National Green Tribunal, Principle Bench, New Delhi in OA No. OA 178/2022 titled as In re: News item published in The Hindu dated 27.02.2022 titled as "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic", and order dated 03.04.2024 passed in MA no. 14 of 2024, whereby report of compliance was directed to be filed within six weeks. I am directed to submit the status report as on 10.07.2024.

2. This issues with the approval of the Competent Authority.

Encl: As above

Yours sincerely,


(Dr. Susan George K.)
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**M.A No. 14 of 2024
In
Original Application No. 178 of 2022**

In Re: News item published in The Hindu, dated 27.02.2022, titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic"

Index

S.No.	Particulars	Page No.
1.	Status report as on 10.07.2024 on behalf of Ministry of Environment, Forest and Climate Change in pursuance of Order dated 09.03.2022	2

Status Report as on 10.07.2024, in continuation of earlier status report dated 10.01.2024, on behalf of Ministry of Environment, Forest and Climate Change in pursuance of Order dated 09.03.2022 of the Hon'ble National Green Tribunal in OA No. 178/2022, titled as In re: News item published in The Hindu, dated 27.02.2022, titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic"

That the Hon'ble National Green Tribunal vide its Order dated 09.03.2022 in OA No. 178/2022, *In re: News item published in The Hindu, dated 27.02.2022, titled "Tourism has brought economic prosperity to the Himalayan region, but the environmental cost has been catastrophic"*, directed this Ministry to steer preparation of appropriate action plans in all the 12 States of Indian Himalayan Region dealing with the mitigation measures to offset the adverse impact of tourism activities on the environment and to file a compliance report.

2. In this regard, a status report dated 10.01.2024 was filed before this Hon'ble Tribunal by this Ministry submitting the action taken so far in compliance of the Hon'ble Tribunal directions. That under the status report, extension of time till 30.06.2024 was also sought for filing the consolidated compliance report. The Hon'ble Tribunal vide its order dated 03.04.2024 was pleased to grant further extension of six weeks to submit the consolidated report.

3. That as submitted by this Ministry in the previous status report, consultations with the States/ UTs concerned was required to ensure accuracy of data used and consonance with previous orders of NGT or any other court in similar matters. That accordingly, this Ministry circulated the draft report prepared by the Govind Ballabh Pant National Institute of Himalayan Environment (GBPNIHE) to all the 12 States, covered in the aforementioned order of the Hon'ble Tribunal, to cross-verify the accuracy of data used and to indicate agreement or provide inputs on the draft report prepared by GBPNIHE on the respective chapters of each State/ UT. Further, the States/ UTs were also requested to ensure that the recommendations pertaining to them are in consonance with various orders of this Tribunal or any other court in similar matters and to share the current practices adopted to offset the adverse impact of tourism activities on the environment and action plans, if any already in place.

4. That this Ministry thereafter issued reminders and telephonically followed up with the States concerned, to provide the necessary information to finalize the report, However, so far response on vetting of the draft report has been received only from the States of **Arunachal Pradesh, Himachal Pradesh, Jammu & Kashmir, Manipur, Tripura, Meghalaya, Sikkim** and **Nagaland**, which were forwarded to GBPNIHE for incorporation in the consolidated report. That the response on vetting of the data/ report from rest of the IHR states is still awaited.

5. In view of the foregoing, it is most humbly prayed to the Hon'ble Tribunal to kindly grant further extension of at least four (04) more weeks to consolidate the information awaited from IHR states and finalization of the report.